GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:322 ANSWERED ON:14.03.2012 CORRUPTION BY CIVIL SERVANTS Dhanaplan Shri K. P.;Raghavan Shri M. K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of All India Services (AIS) and other Central service officers who have been found to be corrupt under various activities during the last three years;
- (b) the number of officers chargesheeted so far;
- (c) the measures taken to speed up the procedures for early finalisation of the cases;
- (d) the reasons for inordinate delay in charge-sheeting those who have not been charge sheeted; and
- (e) the number of AIS and Central Service Officers who have been given major penalty during the last five years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNAL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) & (b): The data of number of All India Services (AIS) and other Central Service officers who have been found to be corrupt in a disciplinary proceedings or trial under the Prevention of Corruption Act, 1988 is not maintained centrally. However, the Central Bureau of Investigation (CBI) has registered following number of cases under Prevention of Corruption Act, 1988 against All India Service (AIS) officers, other Central Service Officers and other officers during last three years i.e 2009, 2010, 2011 & 2012 (upto 29.02.2012):-

Year PC Act Cases

2009 795

2010 650

2011 600

2012 149
(upto 29.02.2012)

Out of these, 33 cases have been registered against 42 All India Service Officers (AIS) as follows:-

Year No. of Cases No. of AIS (All India Service Officers) in these cases

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2009 14 17
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2010 09 11

2011 07 11

2012 (upto 03 0

29.02.2012)

Total 33 42#

5 AIS Officers are common in more than one case.

Out of the aforesaid cases against AIS officers, charge-sheets have been filed against 13 officers in 16 cases. (3 AIS Officers are common in more than one case.)

- (c) & (d): Following are various reasons for delay in concluding the investigation expeditiously:-
- 1. Complicated nature of cases taken up by CBI for investigation which requires scrutiny of voluminous documents and examination of large number of witnesses;
- 2. In some cases, investigation has to be done in foreign countries, for which Letters Rogatory has to be executed, which is a time consuming process;
- 3. Many cases require sanction for prosecution from the competent authority; and also expert opinion;
- 4. Investigations stayed by Courts;
- 5. Large vacancies in CBI amongst the rank of investigating Officers and Law Officers affecting the speed of investigation.

Following steps are being taken by the CBI to expedite the disposal of cases from investigation:-

- 1. Regularly requesting the Ministries/ Departments concerned to expedite the process of issue of sanction for prosecution;
- 2. Periodical review of cases which are under investigation for more than one year with a view to finalize these cases early;
- 3. Regularly requesting the concerned GEQD, FSL and CFSL to expedite expert opinion.
- 4. Regularly pursuing through Ministry of External Affairs for early execution of pending Rogatory Letter;
- 5. Regular efforts are being made for early vacation of stays by courts.
- (e): Such centralized data is not maintained in this Department.